CNR NO : DLCT11-000056-2022

FIR No. : RC 1(A)/2011-CBI/ACB/DLI

U/S : 120B IPC and Sec. 7, 12, 13 (2)

r/w 13 (1) (d) of P.C.Act, 1988 and substantive

offences thereof

Branch : CBI/ACB/ Delhi CBI Vs. A.K. Saxena & Ors

03.09.2022

**Present:** Sh. V.k.Ojha, Ld. Sr. PP for CBI.

IO DSP Manoj Kumar.

CBI has filed present charge sheet for the offences committed under Section120 B IPC r/w Sections 7, 12, 13(2) r/w Section 13(1)(d) of Prevention of Corruption Act, 1988 and substantive offences thereof against accused A.K.Saxena, Rajendra Prashad Gupta, Surjit Lal, K.Uday Kumar Reddy, Binu Nanu, Praveen Bakshi and Sandeep Wadhwa.

The sanctions to prosecute A.K.Saxena, Rajendra Prashad Gupta, Surjit Lal, K.Uday Kumar Reddy have been granted by the Competent Authority.

I have gone through the charge sheet, documents and statements of witnesses. There is sufficient material on record to take the cognizance of the offences mentioned in the charge-sheet.

I hereby take cognizance of the offences mentioned in the charge-sheet. Issue summons to accused A.K.Saxena, Rajendra Prashad Gupta, Surjit Lal, K.Uday Kumar Reddy, Binu Nanu, Praveen Bakshi and Sandeep Wadhwa for 13.10.2022.

Put up on 13.10.2022.

(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/03.09.2022/mb